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## (1867) 09 CAL CK 0002

## Calcutta High Court

Case No: None

Khettramohan Chatterjee APPELLANT

Vs

Kisorimohan Bose RESPONDENT

Date of Decision: Sept. 5, 1867

## **Judgement**

Barnes Peacock, Kt., C.J.

I think there is no reason for interfering with the judgment. The plaintiff might have brought his suit in the Small Cause Court for the sum due on the mortgage, or he might have exercised the power of sale under it.